

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 16.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA (IBC)/550/2021, IA (IBC)/734/2021, IA (IBC)/415/2023, IA (IBC)/964/2022, IA (IBC)/581/2023, IA (IBC)/1286/2023 in CP(IBC) No.294/7/HDB/2017
NAME OF THE COMPANY	IVRCL Limited
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	IVRCL Limited
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/550/2021

Present: Ld. Senior Counsel Mr. Avinash Desai for the Applicant.

Ld. Counsel Mr. Nirav Shah for the Liquidator.

Detailed note on the claim has been given by the Ld. Counsel for the Applicant.

Ld. Counsel for the Liquidator wants to respond to this note. Let reply be filed by the Respondent to the note given by the Applicant. **Matter is adjourned to 11.06.2024.**

IA (IBC)/734/2021

Present: Ld. Counsel Mr. Rishabh Khandelwal for the Applicant.

Ld. Counsel Mr. Nirav Shah for the Liquidator.

Ld. Counsel for the Applicant prays for an adjournment on the ground that there is connectivity issues. Prayer is allowed. **Matter is adjourned to 11.06.2024.**

IA (IBC)/415/2023

Present: Ld. Counsel Mr. Srikanth Hariharan for the Applicant.

Ld. Counsel Mr. Nirav Shah for the Liquidator.

Matter is adjourned to 11.06.2024 in view of the connectivity issues.

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IA (IBC)/964/2022

Present: Ld. Counsel Mr. TPS Harsha for the Applicant.
Ld. Counsel Mr. Nirav Shah for the Liquidator.

Matter is adjourned to 11.06.2024.

IA (IBC)/581/2023

Present: Ld. Counsel Dr. K. Srinivas for the Applicant.
Ld. Counsel Mr. Nirav Shah for the Liquidator.

In view of the memo filed by the Liquidator, this IA is disposed of.

IA (IBC)/1286/2023

Present: Ld. Counsel Mr. U.Naveen for the Applicant.
Ld. Counsel Mr. Nirav Shah for the Liquidator.

Ld. Counsel for the Applicant prays for adjournment for filing of rejoinder.
Prayer is allowed and rejoinder be filed within 10 days. **Matter is adjourned to 11.06.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)